

690/00

29.06.2000

Hon. Mr. S. Biswas, A.M.

Heard Sri R. Mishra, counsel for applicant. ~~There~~ The prayer is limited to a decision on the representation / review application pending before the respondents against the order of punishment in a disciplinary case.

The end of justice would be met if representation / review dt. 16.12.96 which is pending before respondent No 2 is decided expeditiously. Accordingly the respondent No 2 shall decide this representation within a period of 8 weeks from the date of receipt of this order. O.A. is disposed of accordingly.

No costs.

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A.M.

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